

**Government of Jammu and Kashmir,  
Civil Secretariat, Revenue Department.**  
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**Notification**  
Srinagar, the 25<sup>th</sup> September, 2020

S.O 298 .-In exercise of the powers conferred by sub-section (4) and (5) of section 6 of the Jammu and Kashmir Land Revenue Act, Samvat 1996 (XII of 1996), read with sub-section (I) of section 19 of the Jammu and Kashmir Agrarian Reforms Act, 1976 and in supersession of all previous notifications, the Government hereby confer upon Shri Farooq Ahmad Shah, (KAS) Joint Financial Commissioner, Agrarian Reforms, Jammu and Kashmir the powers of Financial Commissioner, (Revenue) and commissioner Agrarian Reforms to be exercised by him within the Union territory of Jammu and Kashmir for purposes of hearing and disposing of Appeals and Revisions under the Jammu and Kashmir Land Revenue Act, Samvat 1996(1939 AD) and Jammu and Kashmir Agrarian Reforms Act, 1976, for the cases transferred to him by the financial Commissioner, Revenue.

**By order of the Government of Jammu and Kashmir.**

Sd/-  
**(Dr.Pawan Kotwal) IAS**  
Principal Secretary to Government,  
Revenue Department

No: - Rev/LB/03/2020- Sgr.

Dated: - 25-09- 2020

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Srinagar.
2. Joint Secretary (J&K), Ministry of Home Affairs. Government of India.
3. Commissioner/Secretary to Government, General Administration Deptt.
4. Divisional Commissioner, Kashmir/Jammu
5. Secretary to the Government, Department of Law, Justice and Parliamentary Affairs (With 7 copies).
6. Mr. Farooq Ahmad Shah KAS, Joint Financial Commissioner, Agrarian Reforms J&K.
7. Director, Archives, Archeology & Museums, J&K Srinagar.
8. OSD to Advisor (S) to Hon'ble Governor for information.
9. Manager Government Press, Jammu/ Srinagar for publication in the Govt. Gazette.
10. Pvt. Secretary to Principal Secretary to Government, Revenue Deptt.
11. I/C Website. Revenue Department.
12. Notification / Stock file.

Under Secretary to Government  
Revenue Department